

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

Registration O.A. No. 565 of 1994

Rajendra Kumar and others Applicants.

Versus

Union of India
and others Respondents.

Hon. Mr. Justice R.K. Varma, V.C.
Hon. Miss Usha Sen, Member (A)

(By Hon. Mr. Justice R.K. Varma ,V.C.)

Heard Sri R.C. Sinha, learned counsel for the applicants on the question of admission. We deem it fit and proper at this stage to pass the following order; It is directed that any appointment on the post of 'Casual Labour' that may be made ^{for} ~~in the~~ ensuing summer, ~~the~~ each of the applicants' case shall be considered for the same by the respondents in preference to any junior who had ^{put in} less number of days of ~~earlier~~ work in comparison to the applicants. The case of the applicants for regularisation shall also be considered in accordance with law. The application is disposed of with the above directions. There will be no order as to costs.

U.S.
Member(A)

R.K.V.
Vice-Chairman

Dated: 15.4.1994

(n.u.)